

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G SCRLMP. 4601/2016, CRLMP. 4602 of 2016in  
Criminal Appeal No(s).1488 of 2015

DEVENDRA MOHAN

Appellant(s)

VERSUS

STATE OF UTTAR PRADESH AND ANR

Respondent(s)

(with appln. (s) for direction / relaxation in bail condition and exemption from filing O.T. and office report)

Date: 13/04/2016 These applications were called on for mentioning today.

CORAM :

HON'BLE THE CHIEF JUSTICE  
HON'BLE MRS. JUSTICE R. BANUMATHI  
HON'BLE MR. JUSTICE UDAY UMESH LALITFor Appellant(s) Mr. K.V. Vishwanathan, Sr. Adv.  
Mr. Shri Singh, Adv.  
Mr. Shivendra Singh, Adv.  
Mr. Aditya Vikram Singh, Adv.  
Mr. Ramendra Mohan Patnaik, Adv.For Respondent(s) Mr. Rajesh Kumar Maurya, Adv.  
Mr. Abhishth Kumar, Adv.  
  
Mr. B. V. Balaram Das, Adv.UPON hearing the counsel the Court made the following  
O R D E RPost on Monday, the 18<sup>th</sup> April, 2016 before a Bench in which one of us (Hon'ble Lalit, J.) is not a member after soliciting order from Hon'ble the Chief Justice.(MAHABIR SINGH)  
COURT MASTER(VEENA KHERA)  
COURT MASTER